

- (c) whether Government has framed any policy in this regard;
- (d) if so, the details thereof;
- (e) whether Government has fixed responsibility for it; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Allocation of Public Distribution System (PDS) Kerosene to States/Union Territories (UTs) is made by the Government of India, for cooking and illumination purposes. Further distribution within the State the scale of allocation, entitlement of beneficiaries, etc. is decided by the State Government.

(c) to (f) Do not arise, in view of (a) and (b) above.

#### **BPL list in Kerala**

2311. SHRI T.K. RANGARAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that in Kerala the BPL list specifically includes deprived groups, female headed households, the fishing community, the Scheduled Castes and Scheduled Tribes;
- (b) whether Government have any plan to follow this example; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) and (c) In a Joint Statement issued on 3rd October, 2011 by Deputy Chairman, Planning Commission and Hon'ble Minister of Rural Development it is stated that the eligibility and entitlements of rural households in the country for various programmes and schemes of Ministry of Rural Development will be determined after the Socio-Economic and Caste Census, 2011 (SECC, 2011) results are available and have been analyzed.

#### **Amendment to Land Acquisition Act of 1894**

†2312. SHRI RAVI SHANKAR PRASAD:  
SHRI RAM JETHMALANI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Supreme Court has issued directives that there is a need to amend the Land Acquisition Act of 1894 in the present situation;

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†Original notice of the question was received in Hindi.